GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY) LOK SABHA UNSTARRED QUESTION NO. 1777 TO BE ANSWERED ON: 04.05.2016

PRIVACY OF AADHAAR DATA

1777. SHRI CHANDRA PRAKASH JOSHI SHRI P.P. CHAUDHARY SHRI NARANBHAI KACHHADIYA SHRI ARJUN MEGHWAL

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the data repository for Aadhaar numbers is being accessed by Non-Governmental third parties or private companies and/or unauthorised entities or individuals;
- (b) if so, the details thereof;
- (c) whether this is a violation of the Aadhaar Act;
- (d) if so, the violations so encountered and the punitive action meted out or liability proceedings initiated in this regard; and
- (e) the remedial steps undertaken/likely to be undertaken in this regard?

ANSWER

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (b): Access to the data repository of UIDAI, called the Central Identities Data Repository(CIDR), is provided only to authorised personnel through authorised secure applications after following well established security procedures and protocols. Security of data is monitored at all the times including in storage. UIDAI has been declared ISO 27001:2013 certified by STQC with respect to Information Security including data repository location which has added another layer of IT and security control assurance. In pursuance of sub-section (1) of Section 70 of the IT Act 2000, UIDAI data repository location has been declared as protected system by National Critical Information Infrastructure Protection Centre (NCIIPC).

- (c): Accordingly, there is no violation of Aadhaar Act.
- (d) and (e): Do not arise in view of (c) above.
